

Ministry of Corporate Affairs

NOTICE INVITING COMMENTS ON INTEGRATION OF NAME RESERVATION WITH
SPICE EFORM UNDER Companies Act, 2013

Dated: 25th September, 2017

The Consultation Paper for integration of Name Reservation with SPICE eform under Companies Act, 2013 has been placed on the Ministry's website www.mca.gov.in for suggestions/ comments.

Suggestions/ comments on the Consultation Paper along with justifications in brief may be sent latest by **05/11/2017** through email at **comments.nameintegration@mca.gov.in**. It is requested that the name, contact number, email address and postal address of the sender be indicated clearly at the time of sending suggestions/comments in the following format:-

Format for sending suggestions/comments

1. Name, contact number, email address and postal address of stakeholder
2. Suggestions/comments as under

Serial Number	Rule Number	Suggestion/ comments	Justification

Consultation Paper for integration of Name Reservation
With SPICe eform under Companies Act, 2013

During the past two years several initiatives have been taken by this Ministry including centralization of name reservation and incorporation services through establishment of Central Reservation Centre at Manesar.

SPICe form has been introduced whereby the procedures of obtaining DIN by the proposed directors, name reservation, incorporation, allotment of PAN and TAN were integrated into one service facilitating incorporation of a company, thereby enabling starting a business in a day or two, which earlier used to take substantial time. However, availing DIN allotment or name reservation services independently is also simultaneously available to cater to those stakeholders who wish to proceed with incorporation in a piecemeal manner. Suggestions are invited from stakeholders for further simplification of processes aimed at further easing the starting of a business, which may be filed online at comments.nameintegration@mca.gov.in on or before **05/11/2017**.